

Sl. No.	Name of CPSE	Date of Vacancy
36.	Rashtriya Chemicals & Fertilizers Limited	15.06.2016
37.	Indian Railway Finance Corporation Limited	01.07.2016
38.	North Eastern Electric Power Corporation Limited	01.07.2016
39.	HMT Bearings Limited	01.07.2016
40.	Security Printing and Minting Corporation of India Limited	12.07.2016

Review of present child labour laws

1861. SHRI OSCAR FERNANDES: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of existing laws to curb and prevent the child labour from exploitation and the extent to which these laws have been effective;

(b) whether Government has revamped or proposes to review/revamp the present child labour laws to allow children below 14 years of age to 'help' in family enterprises; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Government is implementing Child Labour (Prohibition & Regulation) Act, 1986 which prohibits the employment of children below 14 years of age in certain occupations and processes and regulates the working conditions of children in employment where they are not prohibited. The number of main workers in the age group of 5-14 years in the country is 43.53 lakh as per 2011 Census which shows a decline from 20011 Census.

(b) and (c) The Child Labour (Prohibition & Regulation) Amendment Bill, 2016 has recently been passed by both the Houses of Parliament. The Amendment *inter-alia* covers complete prohibition on employment of children below 14 years and linking the age of prohibition with the age under Right of Children to Free and Compulsory Education Act, 2009. The amendment will also prohibit children to work in their family/family enterprise. However, considering the social fabric and socio-economic conditions in the country where children acquire and imbibe basic skill sets while helping their parents, an exception has been made where the child helps his family or family enterprises, which is other than any hazardous occupations or processes set forth in the Schedule,

after school hours or during vacations. It is important to notes that the weird used is "help" and this doesn't include "engagement in employment" or the situation where a relationship of "employer-employee" exists.

Achievements of the Ministry

1862. SHRI C. M. RAMESH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the details of achievements of the Ministry in the last two years;
- (b) whether presentation was made before the Prime Minister about the Ministry's last two years' achievements;
- (c) if so, the details thereof;
- (d) where the Ministry has fallen short of its target and where it has excelled;
- (e) what are the targets set for the coming three years and roadmap to achieve the same;
- (f) the details of difficulties brought before the prime Minister and suggestions made to overcome them; and
- (g) the details of core areas the Ministry is going to focus on in the coming three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) Ministry of Heavy Industries and Public Enterprises, comprises the Department of Heavy Industry (DHI) and the Department of Public Enterprises (DPE). The details of achievements of both these Departments in the last two years are given in the Statement (*See* below).

(b) and (c) No, Sir. However, the details of progress/achievements made in respect of various important activities/issues concerning this Ministry are conveyed from time to time to Prime Minister's Office and Cabinet Secretariat by the Ministry.

(d) No, Sir. The Ministry has not fallen short of its target and the details of areas where the Ministry has excelled are available in the Annexure.

(e) The Ministry is continuously working for improving management and performance of Central Public Sector Enterprises (CPSEs) (including 31 CPSEs under its administrative control) through Corporate Governance, Performance Evaluation, Human